



Government of Jammu and Kashmir
Civil Secretariat, Home Department
Jammu/Srinagar.

NOTIFICATION.

Srinagar, the 30th August 2016

SRO²⁷⁸ - Whereas, on 25.04.2011, Police Station, Rainawari, Srinagar received a written docket from HC. Gh. Mohi-u-din No. 57/S of P/S Rainawari to the effect that during Naka checking at Rainawari Chowk, one person was found in suspicious condition and after noticing the presence of the police party, the said person tried to flee from the spot, but was apprehended. During preliminary questioning, he disclosed his name as Umar Arshad Malik S/o Manzoor Ahmad Malik R/o Rajouri. Upon personal search, two leaves of letter Pad of banned HM terrorist organization were recovered from his possession; and

Whereas, in this connection, Case FIR No. 23/2011 under section 13 of the Unlawful Activities (Prevention) Act, 1967 was registered at Police Station, Rainawari, Srinagar and investigation initiated; and

Whereas, during the course of investigation, the said person was found to be affiliated with banned HM outfit who had entered the Srinagar City to carry out terrorist activities etc; and

Whereas, during the course of further investigation, two more accused persons were arrested, who were given the benefit of section 169 CrPC on the basis of insufficient evidence and the case has finally been concluded as challaned against the above named accused for the commission offence punishable under section 20 instead of section 13 of the Unlawful Activities (Prevention) Act, 1967; and

Whereas, during the course of further investigation, on the basis of statement of witnesses, the seizure memo and other evidence, the Investigating Officer has established a prima-facie case against the accused person under section 20 of the Unlawful Activities (Prevention) Act, 1967; and

Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently scrutinized the Case Diary file and all other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the accused person; and

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